HIGH COURT OF MEGHALAYA SHILLONG

NOTICE

No. HCM.III/255/2016-Judl./59

Dated Shillong the 09th December, 2025

1. It is hereby notified to all concerned that the Hon'ble the Chief Justice is pleased to nominate the following Hon'ble Judges for hearing of urgent matters, if any, during the winter vacation:-

Name of Hon'ble Judges	Date of Sitting
Hon'ble Mr. Justice W. Diengdoh	29/12/2025
Hon'ble Mr. Justice B. Bhattacharjee	09/01/2026

- 2. To hear urgent matters from the list and determination of the Division Bench, if any, during the vacation, an appropriate Division Bench shall be constituted, and the said Division Bench will sit on such date as may be convenient to the Hon'ble Judges. The Division Bench will take up matters either physically or through Video Conferencing.
- 3. The Hon'ble the Chief Justice is further pleased to pass the following orders to be followed during the winter vacation:-
 - (i) The Hon'ble Judge(s) will sit in Single Bench to hear only urgent Civil and Criminal matters:
 - (ii) The Hon'ble Judge(s) will sit in Division Bench to hear only urgent matters from the list and determination of Division Bench;
 - (iii) Only extremely urgent matters which are required to be immediately or promptly dealt with will be received in the Registry during the winter vacation provided they are accompanied by an application giving reasons for urgent posting;

4. Further, only on application made before the Registry by the Advocate/Party pleading urgency for listing of a matter, the concerned Registrar/Joint Registrar/ Deputy Registrar on duty shall inform the Hon'ble Judges. Upon their Lordships' instructions, the matter will be listed on the date of sitting or such other date as may be notified thereafter.

By order,

JOINT REGISTRAR (LISTING)

Memo No.HCM.III/255/2016-Judl./59-A

Dated Shillong the 09th December, 2025

Copy to:-

- 1. The Registrar—cum—PPS to Hon'ble the Chief Justice, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 2. The P.S. to Hon'ble Mr. Justice H.S. Thangkhiew, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 3. The P.S. to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 4. The P.S. to Hon'ble Mr. Justice B. Bhattacharjee, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 5. The P.S to Advocate General / Addl. Advocate General, Meghalaya, Shillong for favour of kind information.
- 6. The P.A. to the Registrar General, High Court of Meghalaya, Shillong for favour of kind information of the Registrar General.
- 7. The Registrar (Judicial Service) –cum- CPC, High Court of Meghalaya, Shillong for favour of kind information.
- 8. All Joint Registrars/ Deputy Registrars/ Assistant Registrars, High Court of Meghalaya, Shillong for favour of kind information.
- 9. The Deputy Solicitor General/ Central Government Counsel, High Court of Meghalaya, Shillong for favour of kind information.
- 10. The President/ Secretary, High Court Bar Association, Shillong for favour of kind information.
- All Court Officers/Court Masters/ Officers in charge of Sections, High Court of Meghalaya for information and necessary action.
- 12. The System Analyst, High Court of Meghalaya, Shillong for uploading on the Official Website.
- 13. Notice Board.
- 14. Office File

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JOINT REGISTRAR (LISTING)